

been fixed for receiving nominations and for holding election, if necessary, to the Indian Nursing Council :—

1. Number of Members to be elected . . . . . One
2. Last date and time for receiving nominations . . . 16th August 1966 (upto 3 p.m.)
3. Last date and time for withdrawal of candidature . . . 17th August 1966 (upto 3 p.m.)
4. Date & time of election . . . 18th August, 1966 (between 3 p. m. and 5 p. m.)
5. Place of election . . . Room No. 63 first floor, Parliament House, New Delhi,
6. Method of election . . . Proportional representation by means of the single transferable vote.

#### ANNOUNCEMENT OF RESULT OF ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES

MR. CHAIRMAN: Dr. S. Chandra-sekhar being the only candidate nominated for election to the All India Institute of Medical Sciences, he is declared duly elected to be a member of the said Institute.

#### ALLOTMENT OF TIME FOR CONSIDERATION OF THE MOTION RE. DEVALUATION OF THE RUPEE

MR. CHAIRMAN: I have to inform Members that under rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I have allotted ten hours for the consideration of the motion regarding Devaluation of the Rupee by the Government.

#### LEAVE OF ABSENCE TO SHRI S. M. SAIT

MR. CHAIRMAN : I have also to inform Members that the following letter dated the 8th August, 1966, has been received from Shri Salay Mohamed Sait:—

"In continuation of my Express Telegram dated July 31, 1966, I write to express my regret for my long absence

from the meetings of the Rajya Sabha due to indisposition. I arrived in Delhi on August 7 and shall be attending the House hereafter. I request that I may kindly be granted Leave of Absence for the whole of the last Session and from July 25 to August 5 during the current session."

Is it the pleasure of the House that permission be granted to Shri Salay Mohamed Sait for remaining absent during the last session and from meetings of the House from 25th July to 5th August, 1966 ?

*No hon. Member dissented.*

MR. CHAIRMAN : Permission to remain absent is granted.

#### REFERENCE TO CERTAIN OBSERVATIONS MADE IN THE FIFTY-FIFTH REPORT OF PAC

SHRI BHUPESH GUPTA (West Bengal) : Sir, before you take up the Calling Attention Notices, I have a submission to make. This is about the Fifty-fifth Report of the Public Accounts Committee. Now, Sir we have given notice of a privilege motion against Mr. Subra-maniam. The matter is currently being discussed in another place. But then the Public Accounts Committee is a com-mitee of both Houses. It is not like the Estimates Committee. Therefore we come into the picture in the same way as the Lok Sabha comes into the picture. We understand from the newspapers . . .

MR. CHAIRMAN: Just a minute. I have received your notice but I have not had the time to go through the relevance of it . . .

SHRI BHUPESH GUPTA : You need not say anything about it just now, Sir. You may leave aside the privilege issue at the moment. But I (have another submission to make. That privilege issue, you decide and you can let me know about it tomorrow. But the position is, Sir, that the other matter, as you will have noticed, is being discussed in the other House. A statement would be made by the Minister for Food and Agriculture, Mr. Subramaniam, taking into account the observations in the Fifty-fifth Report of the Public Accounts Committee. Now,

[Shri Bhupesh Gupta.]

in our List of Business there is no indication that a similar statement would be made in this House. Now he is making a statement there in response to their Calling Attention Notice *suo motu*. But we are entitled to know exactly what he is going to say. We should not be let to learn it from the proceedings of that House, nor should we be denied the opportunity of seeking clarifications which will be sought from him, and which will be sought in the other House. As far as the Privilege Motion is concerned, Mr. Subramaniam has committed contempt of the House by having committed contempt of the Public Accounts Committee. Therefore we want to raise this matter tomorrow and then we shall place our case as to why we wanted it. Besides, a Report of the Public Accounts Committee will be discussed, for the first time, in the Lok Sabha. I submit, Sir, that it should be followed in this House also by a Motion from the opposition or from anybody on that side. So we should also discuss the Fifty-fifth Report of the Public Accounts Committee. This is a very serious matter. I hope our House will also take it up.

MR. CHAIRMAN : Notice has been given by Mr. Lokanath Misra also.

SHRI LOKANATH MISRA (Orissa) : This is what I wanted to submit. Since I have submitted a Motion yesterday that the Fiftieth and Fifty-fifth Reports of the Public Accounts Committee be taken up in this House, that may be considered.

MR. CHAIRMAN : I have received your notice. The general practice so far has been that a Report of the Public Accounts Committee is not discussed in Parliament. It has not been discussed so far, but I understand that permission to discuss it in the other House has been given.

SHRI BHUPESH GUPTA : All right. That is another matter and you settle it and I am sure you will settle it appropriately. But the other thing is there. Mr. Subramaniam should be called to this House to make a statement today so that we can ask for clarification. So far as the privilege motion is concerned, you decide it.

MR. CHAIRMAN : No, no, I do not think I will call him.

SHRI BHUPESH GUPTA : How is it, Sir? The question arises here. I shall tell you how and you please consider it, Sir. Now there he is making a statement. The whole thing has arisen out of the findings in the observations of the latest Report of the Public Accounts Committee. Mr. Subramaniam is trying to clarify himself in regard to these observations made in the Fifty-fifth Report of the Public Accounts Committee in another House of Parliament. The Public Accounts Committee, unlike the Estimates Committee, is a Committee of both Houses of Parliament. Therefore Mr. Subramaniam should come and make the same statement here. One part of Parliament should not be left out.

MR. CHAIRMAN : I understand, Mr. Gupta, but there is a Motion of Privilege against him and so he is explaining it there.

SHRI BHUPESH GUPTA : Now, Sir, again there are two things involved. One is the Privilege Motion . . .

MR. CHAIRMAN : And he is making a statement in that connection.

SHRI BHUPESH GUPTA : Quite apart from it, the Privilege Motion is there and it is because the Privilege Motion says that Mr. Subramaniam has committed a contempt. He can defend himself. But quite apart from that he is making a statement on the Public Accounts Committee and we need not presume that he is only in the role of a defender here of himself. But he should come and tell us as to where the Public Accounts Committee has gone wrong, or what he has to say in the light of the observations of the Public Accounts Committee, leaving aside the question of privilege to be settled by you later on.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमान् एक हमारा व्यवस्था का प्रश्न है, हमारा एक प्वाइन्ट आफ आर्डर है। यह पब्लिक अकाउन्ट्स कमेटी दोनों सदनों के सदस्यों से बनती है। मान लीजिए लोक सभाने श्री सुब्रह्मण्यम् के मामले को प्रिविलेज कमेटी में भेज दिया है और यहां के लोग उसको फिर प्रिविलेज

कमेटी में भेजने की बात करें, तो उस समय आप की व्यवस्था क्या होगी ?

श्री सभापति : मैं फर्जी बातों पर नहीं जाता ।

श्री राजनारायण : फर्जी क्या है ? वह कल आ ही जायगा ।

श्री सभापति : जब आयेगा तब देखेंगे ।

श्री राजनारायण : मैं उसका एक मार्ग बता रहा हूँ ।

इस तरह के प्रश्न बहुत उठे हैं विधान सभा में, विधान परिषद् में । हमारा कहना यह है कि जो कमेटी दोनों सदनों से बने अगर इस तरह का कोई प्रश्न उठे तो उसका वक्तव्य दोनों सदनों में जाय । जैसी कि मेरी अपनी जानकारी है, कुछ ऐसी भी बातें हैं जो लोक सभा में नहीं उठ पाई हैं जैसे, श्री सुब्रह्मण्यम् साहब ने कुछ स्वेच्छा से सत्य को छिपाया है जिसकी जानकारी हमको है । अगर आप मौका देंगे तो यहां रखेंगे और उसके बाद इसे प्रिविलेज में भेजा जाय । लोक सभा में रखा नहीं गया है, वहां के स्पीकर महोदय न भेजें । इसलिए श्री भूपेश गुप्त के कथन में बहुत सत्य है . . .

श्री सभापति : श्री भूपेश गुप्त ने जो प्रिविलेज मोशन दिया है उसके लिए मैंने कहा कि मैं उसकी रिपोर्ट पढ़ लूं, फिर उसके बाद देखूंगा कि यह ठीक है या नहीं . . .

श्री राजनारायण : आप बात कर लें । बात स्पीकर और चेयरमैन के बीच होनी है । अगर आप उचित समझें तो इस सदन के सदस्यों को भी जितनी जानकारी है उसकी जानकारी वहां के स्पीकर को करा दी जाय ताकि उसको वे अपने दिमाग में रख लें । अगर लोक सभा का स्पीकर यह कह दे कि हम इसको प्रिविलेज कमेटी में नहीं भेजेंगे तो आपके लिए बड़ी दिक्कत होगी; चाहे कोई कुछ भी कहे, आपके लिए बड़ी दिक्कत होगी । जब लोक सभा के स्पीकर ने प्रिविलेज कमेटी में न भेजा हो और हम भेज दें तो क्या वह उचित होगा, यह प्रश्न आपके सामने आएगा । इसलिए मैं कह रहा हूँ कि फुल फ्रैंचटाइस जिनकी कि सदन को जानकारी है —

और मुझे भी पूरी जानकारी है— को लेकर यह मामला प्रिविलेज कमेटी में भेजा जाय । मैं अर्ज कर रहा हूँ कि इन बातों को लेकर स्पीकर से परामर्श कर लें ताकि यह मामला प्रिविलेज कमेटी में जाकर रहे ।

SHRI M. N. KAUL (Nominated) : Mr. Chairman, Sir,^ I am grateful to you for giving me this opportunity to state the procedure in brief, as far as I am aware of it. So far as the Public Accounts Committee is concerned, it has been the practice in the Lok Sabha and its predecessors, that the general motion that the Report of the Public Accounts Committee be taken into consideration, has not been discussed for many years. The reason for it was laid down by the Speaker, Shri Mavlankar, I think, as far back as 1950. He noticed while he was Speaker of the Central Assembly, that the discussion of the Report as a whole was a rambling discussion and it served little purpose. Therefore, as a matter of convention it was laid down that no motion will be put down which merely discussed the whole Report, saying that the Report of the Public Accounts Committee be taken into consideration. But he made the position very clear and said that a specific matter dealt with in any Report of the Public Accounts Committee could be discussed. That is to say, if in any particular chapter a particular transaction has been discussed, then a motion can be given with reference to that particular matter and it can be taken up for discussion. The decision was that there should not be a general, rambling debate of the whole Report which deals with a very large number of matters. There should be a specific motion in reference to a particular matter dealt with in the Report. And that practice has been followed and I think a number of motions have been allowed in the Lok Sabha, which dealt with specific matters mentioned in the Reports of the Public Accounts Committee.

So far as these two Reports are concerned—the Fiftieth Report and the Fiftyfifth Report—the position is this. So far as the Fiftieth Report is concerned, it is a large Report dealing with a number of matters. But the Fiftyfifth Report . . .

SHRI LOKANATH MISRA : It deals only with one matter.

SHRI M. N. KAUL : Sir, the Fiftieth Report . . .

MR. CHAIRMAN : The bigger Report.

SHRI M. N. KAUL : Yes, Sir. It is a normal Report which deals with the report of the Auditor-General and makes comments on them and there are a very large number of matters included in it. It is not the practice to deal with the Report as a whole. But specific matters arising out of that Report can be dealt with. The later Report which is the Fiftyfifth Report, deals with a specific matter, in the sense that it relates to the way in which a Minister was concerned in certain orders that he had passed. So there can be a motion for a discussion of the Fiftyfifth Report of the Public Accounts Committee. But it would not be in consonance with previous practice to discuss the earlier Report, namely, the Fiftieth Report.

PANDIT S. S. N. TANKHA (Uttar Pradesh) : What about taking them together ?

SHRI M. N. KAUL : That would not be possible, I mean taking the two Reports together. But you can take out references—that would be perfectly permissible—and have a motion on particular paragraphs in the earlier Report, relating to Mr. Subramaniam and along with that you can take the later Report. That is perfectly permissible.

SHRI A. D. MANI (Madhya Pradesh) : May I know whether it is open..

AN HON. MEMBER: Who is in possession of the House now?

SHRI A. D. MANI: Will it be open to a Member of this House to table a motion for a discussion of a particular chapter of the Report ?

SHRI BHUPESH GUPTA : I have to make some enquiries also. I want to know from Mr. Kaul whether it is permissible for us to ask for a discussion on a motion that the observations made in the Fiftyfifth Report of the Public Accounts Committee in regard to a certain

conduct of Shri Subramaniam, be taken into consideration ?

SHRI M. N. KAUL : Yes, according to my submission, that would be in order.

MR. CHAIRMAN: I have received notice of a motion to that effect and I shall deal with it.

SHRI M. N. KAUL : With regard to the privilege motion, that has arisen out of these two Reports. So far as the point of privilege is concerned, as you are aware, the issue of privilege is a matter which is determined under the Constitution and our privileges are on par with those of the House of Commons. So in every particular case, you have to consult the relevant chapter of May's Parliamentary Practice whether a particular privilege exists or not.

SHRI M. P. BHARGWA (Uttar Pradesh) : Sir, on a point of order . . .

MR. CHAIRMAN: The privilege motion is not before the House. I have got notice from Mr. Bhupesh Gupta. I myself have not been able to study it. He has raised three or four points. I will go through them and then give a decision.

#### ENQUIRIES RE CALLING ATTENTION NOTICES

##### (1) SITUATION IN DIBRUGARH AND JORHAT

SHRI B. K. P. SINHA (Bihar) : Sir, there is news of a very disquieting nature from Assam today in the newspapers. We have been reading for the last three or four days that in the areas of Dibrugarh and Jorhat, incidents of a not very pleasant and happy character were occurring. It appears that yesterday a seventy-two hours' curfew was clamped on Jorhat town and the Army has been requested to stand by to go to the aid of the civil authorities. Now that the Army has been called in to stand by, it means that the matter has assumed grave proportions. The matter becomes graver because of the reports in certain newspapers today that the incidents there have been directly caused by a certain "bundh" organised by certain parties, the front of certain parties. It has also appeared in the newspapers today, Mr. Chairman, that a certain political party some time back